## Annexure – 7

## Name of the corporate debtor: M R Nirman Private Limited Date of commencement of CIRP: 5<sup>th</sup> September, 2024 Revised List of creditors as on: 17<sup>th</sup> April, 2025

## List of operational creditors (Government dues)

(Amount in Rs)

SI			Details of claim received		Details of claim admitted							Amt of any mutual	Amt of claim	Amount of claim under verification	Remarks, if Any	
	Department	Government	Identifi cation No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarante e	Whether related party?	% of voting share in CoC, if applicable	gent claim	dues, that may be set- off	not admit ted		
1.	The Commissioner of Commercial Taxes, Govt of West Bengal, Saltlake Charge, Bidhannagar, Kolkata – 700	Government of West Bengal	NA	19/09/24	1,86,88,636.66	1,86,88,636.66	Government Dues	NIL	NIL	No	NA	NIL	NIL	NIL	NIL	The claim have arisen as the results of assessment and audit under WBVAT Act,03 for the period as mentioned above against the case no(s).
2.	Employees Provident Fund Organisation,  DK Block, Sector-II, Saltlake City, Kolkata – 700 091	Government of India	NA	19/09/24	5,73,260	5,73,260	Government Dues	NIL	NIL	No	NA	NIL	NIL	NIL	NIL	The Claim have arisen due to default of remittances of EPFO dues by Corporate Debtor.
3.	Income Tax	Government	NA	17/09/24	69,010	69,010	Government	NIL	NIL	No	NA	NIL	NIL	NIL	NIL	Income Tax

	Officer, TDS Wd – 2(2), Kolkata  10B, Middleton Row, Kolkata - 71	of India					Dues									demands were raised on completion of various Income Tax proceeding and uploading of the same by issuing demand notices as mentioned on the consolidated demand payable by the assessee downloaded from TRACES module of Income Tax Department.
4	State Insurance Corporation  5/1, Grant Lane, Kolkata – 700 012	Government of India	NA	23/12/24	73,06,256.00	73,06,256.00	Government Dues	NIL	NIL	No	NA	NIL	NIL	NIL	NIL	The Claim have arisen due to non compliance/ delayed compliance on payment of contribution as per provisions of ESI Act 1948 (As Ammended) including interest and damages payable.
5	5. The Deputy Commissioner of Central Tax, Shyambazar Division, CGST & CX	Government of India	NA	27/03/25	38,54,73,304.00	NIL	Government Dues	NIL	NIL	No	NA	NIL	NIL	NIL	38,54,73,304.00	Clarifications and supporting documents to verify claim not received till date.

Kolkata North Commissioner ate							
Room No: 112,							
1 <sup>st</sup> Floor, GST							
Bhawan, 180,							
Rajdanga Main							
Road,							
Shantipally,							
Kolkata –							
700017							